

Launch of Nyaya Mitra Scheme - District Facilitation Centre

The Hon'ble Minister of Law and Justice launched Nyaya Mitra scheme on 20th April, 2017 which is aimed at reducing pendency of cases across selected districts, with special focus on those pending for more than 10 years.

Nyaya Mitra scheme would be functionalized through a retired judicial or executive officer (with legal experience) designated as the 'Nyaya Mitra'. This project would be operated out of District Facilitation Centres, housed in CSCs. Nyaya Mitra's responsibilities would include among others assistance to litigants who are suffering due to delay in investigations or trial, by actively identifying such cases through the National Judicial Data Grid, providing legal advice and connecting litigants to DLSA, CSC Tele Law, other government agencies and civil society organisations. He/she shall also refer the marginalized applicants to Lok Adalats for dispute resolution and render assistance towards prison reforms within the district, in coordination with the district judiciary and other stakeholders.

This initiative would be launched in 227 districts. The details of States with number of District Facilitation Centre include the following:-

UP	:	70
Bihar	:	30
Gujarat:		30
Maharashtra		20
Rajasthan		20
Odisha		20
West Bengal		10
Assam		17
Arunachal Pradesh		01
Meghalaya		01
Mizoram		01
Tripura		01
Nagaland		01
Sikkim		01
Jammu & Kashmir		03

The aim is to secure access to justice through these initiatives and calls for support and action of all stakeholders in making them a grand success.
